

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3213 of 2020

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1. Jata Shankar Prasad Singh.
2. Smt. Shashikala. ....Petitioners

Versus

The State of Jharkhand. ....Opposite Party

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Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioners : Mr. Rohit Agarwal, Advocate  
For the State : Mr. Rakesh Ranjan, A.P.P.  
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02/9-9-2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with R.I.T. P.S. Case No. 148 of 2019.

The marriage of the informant was solemnized with Nityanand Singh on 4.3.2009. It has been alleged that the husband of the informant used to demand Rs.3,00,000/- as dowry. On 27.05.2019, she was assaulted by her husband forcing her to leave her matrimonial house.

The petitioners appear to be the parents in law of the informant. The allegations are centered around the husband of the informant.

Regard being had to the aforesaid facts, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Seraikella in connection with R.I.T. P.S. Case No. 148 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-